

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

TP 110 of 2019 [TP 2-A of 2016(CA 227 of 2009) with TP 2 of 2016(CP 58 of 2009)]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 22.04.2021**

Name of the Company: Shravankumar Patel
V/s
Mohanlal Hargovinddas Bidi Udayog Pvt Ltd

Section 397-398 of Companies Act.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER
(through video conferencing)

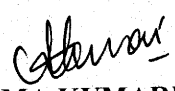
The parties are represented through their respective counsels.

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 16.07.2021.

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 22nd day of April, 2021


MANORAMA KUMARI
MEMBER JUDICIAL

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